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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 15th May, 1982.

NOTIFICATION
(INCOME-TAX)

No. 4613 (F.No. 197/313/81-E(AD): In exercise of the powers conferred by clause (v) of sub-section (23) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Delhi Parsi Anjuman" for the purpose of the said section for the period covered by the assessment years 1982-83 to 1984-85.

SN

(MILAP JAIN)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
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25/8/82
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Copy to:-

1. The President, Delhi Parsi Anjuman, Margowala Farm, Rejokri Road, New Delhi-110038, with reference to his letter dated 7.12.81.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with reference to his letter No. CIT.VI/11(82)/73/3568, dated 9.2.82.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(A&R)/(Inv.), New Delhi.
5. Director of C&A Services (Income-tax), 1st Floor, Alwan-e-Chalib, Hata Baidri Lane, New Delhi (5 copies).
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10. Shri P.K. Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

M. Ram

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SECTION OFFICER

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE).